

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Contempt Petition no. 21 of 2010**

**In re.**

**Original Application No. 540 of 2009**

This the 16<sup>th</sup> day of May, 2011

**Hon'ble Mr. Justice Alok Kumar Singh , Member-J  
Hon'ble Mr. S.P. Singh, Member-A**

1. Shhabir Ahmad, Aged about 54 year5s, S/o late Shaukat Ali, R/o Yusuf Building, Near Pyara Studio, Pandirba, Charbagh, Lucknow.
2. Mansa Ram, Aged about 46 years, S/o late Moti Lal, R/o Sri Virendra Kumar R/O Type 187 D Sleeper Ground, Alambagh, Lucknow.
3. Sugriv Prasad, Aged about 46 years, S/o late Bhuwal R/o Lukmanganj, Nahar Ka Kinara, Charbagh, Lucknow.
4. Harishyam, Aged about 51 years, S/o Chhotey Lal, R/o Mauza Village Pure Lala Ka Purwa, Post Shivli, Thana Shukulbazar, District Sultanpur.

.....Applicants

By Advocate : Sri A. Moin

Versus.

Sri Joginder Singh Sodhi, Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

.....Respondent.

By Advocate : Sri B.B. Tripathi for Sri M.K. Singh

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

Heard the learned counsel for the parties and perused the compliance affidavit/report which stands uncontroverted as no reply has been filed from the side of the applicant.

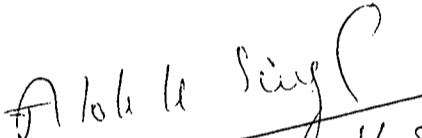
2. It transpires from the record that in compliance of Tribunal's order dated 23.12.2009, the representation of the applicant has been rejected by means of order dated 7.5.2010. As far as compliance of the order of this Tribunal is concerned,

A.K

learned counsel for the applicant fairly concedes that the compliance has been done. But he points out that in para 5 of the Affidavit it has been said that the order deciding the representation has been communicated to the applicant; whereas no such communication has been made. He further submits that a copy of compliance affidavit/report has been given to him on 13.4.2011 i.e. after about a year from the date of passing of alleged compliance order dated 7.5.2010. On the request made by the learned counsel for the applicant, this fact is being brought on record for the purpose of limitation in case the applicant files an O.A. in future if so advised under the relevant rules.

3. In view of the above, the Contempt petition is finally disposed of in full and final satisfaction. Notice issued to the respondent is hereby discharged.

  
**(S.P. Singh)**  
**Member-A**

  
**Justice Alok K Singh**  
**Member-J**  
16.5.11

Girish/-